



2026:AHC:28346-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 2168 of 2026

Presh Ahirwar @ Prince And Another

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Rajendra Prasad Tiwari, Vinay Kumar Tiwari, Vineet Tiwari
Counsel for Respondent(s)	: G.A., Shiv Kumar Singh

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioners, learned AGA for the State, Sri Shiv Kumar Singh, learned counsel for respondent No. 5 and perused the record.
2. At the very outset, learned counsel for respondent No. 5 has stated that investigation in the instant case has already been concluded and charge sheet has been submitted against the petitioners.
3. Per contra, learned counsel for the petitioners could not dispute the aforesaid fact but states that he does not want to press this petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above statement, this writ petition is dismissed as withdrawn with the aforesaid liberty.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 9, 2026

KU